NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.27/(MAH)/2016 CA No.

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2017

NAME OF THE PARTIES:

Mr. Sachin Chaturvedi V/s. M/s. Apollo Ingredients India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE ABMAY WADNWA ADVOCATES i'L PRACHZ FOR WAZALWAR PETITIONER

SIMANTINI MOHITE a/w SALONI KAPADIA 1/6 SOLOMON & CO.

ADVOCATES FOR THE RESPONDENTS

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<u>ORDER</u> <u>CP No.27/241/NCLT/MB/MAH/2016</u>

- 1. The Learned Counsel of both the sides are present.
- 2. From the side of the Respondents, it is informed that the part inspection was carried out on 06.03.2017.
- 3. It is informed that the Petitioner sought leave of the Court to file certain documents as stated in the Rejoinder filed by the Petitioner.

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- 4. The Respondents are asking for the inspection of those documents. Otherwise also, if any of the party is seeking leave to file certain evidences, then they should be filed immediately and communicated to the other side before admission of these documents as prescribed in the Rules of C.P.C. Therefore, the Petitioner is directed to provide inspection on 24.03.2017, of those documents which sought to be filed in their Rejoinder during business hours at the Law Chamber of the Petitioner's Advocate.
- 5. On the other hand, the Petitioner is demanding from Respondents to comply the directions issued by an Order dated 25.10.2016 (Para 3), according to which, part compliance has been made. However, Minute Book for the year ending 31.03.2015 has not been given to the Respondents on the date of Inspection as directed above. The Respondents shall provide the photocopy of the complete Minute Book to the Petitioner for the year ending 31.03.2015.
- 6. Let the matter be posted for hearing on **05.04.2017**.

Sd/-M.K. SHRAWAT. MEMBER (JUDICIAL)

09.03.2017.